

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 27th June, 2023.

No. LJ (A) 86/2021/160 - In exercise of powers conferred under Section 25 of the Code of Criminal Procedure Code, 1973 the Governor of Meghalaya is pleased to appoint Smti Volente Syrti, Advocate as Asst. Public Prosecutor/Asst. Govt. Pleader in East Jaintia Hills District, Khliehriat with immediate effect and until further orders.

Sd/-
(C.V.D. Diengdoh)
Secretary to the Govt. of Meghalaya,
Law Department.,

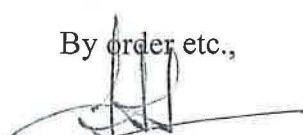
Memo No. LJ (A) 86/2021/160-A,

Dated Shillong, the 27th June, 2023.

Copy forwarded to:-

1. The Registrar General, High Court of Meghalaya, Shillong.
2. The Advocate General, Meghalaya, Shillong -793001.
3. The Director General of Police, Meghalaya, Shillong
4. The Deputy Commissioner, East Jaintia Hills District, Khliehriat.
5. The District & Session Judge, East Jaintia Hills District, Khliehriat.
6. The Superintendents of Police, East Jaintia Hills District, Khliehriat.
7. The Accountant General (A &E), Meghalaya, Shillong- 793001.
8. The Secretary, Jowai Bar Association, Jowai.
9. The Treasury Officer, Khliehriat Treasury, Khliehriat.
10. Law (B) Department.
- ✓ 11. DEO, Law Department.
12. Advocate concerned. Charge report of assuming charge as Asst. Public Prosecutor/Asst. Govt. Pleader along with contact No. should also be furnished to this Department..
13. Guard file.

By order etc.,


Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.